

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:211
ANSWERED ON:05.08.2013
ADARSH HOUSING SOCIETY SCAM
Rajendran Shri C.

Will the Minister of DEFENCE be pleased to state:

- (a) the present status of investigation into the Adarsh Housing Society scam;
- (b) whether a large number of army personnel were found involved in that irregularity;
- (c) if so, the details thereof;
- (d) the action taken by the Government in this regard against such officers; and
- (e) the corrective measures taken / proposed to be taken by the Government to check such irregularities in future?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (c): Ministry of Defence had handed over the investigation of the case to the Central Bureau of Investigation (CBI) and consequently, CBI had registered a case vide RC No.6(A)/11, dated 29.1.2011 against 13 persons including Officers of Defence Estate Office, Mumbai, Army, Government of Maharashtra and certain private persons. Charge-sheet has been filed by CBI on 4.7.2012 in the Court of Special Judge, Mumbai. Army Officers listed in the charge-sheet filed by the CBI are, namely, Maj. Gen.(Retd) T.K. Kaul; Maj. Gen. (Retd) A.R. Kumar; Brig. (Retd) M.M. Wanchu; Brig. (Retd.) T.K. Sinha; and Col.(Retd) R.K. Bakshi.

(d) The Matter is presently sub-judice.

(e) Defence land records, as available in Military Land Registers (MLRs) and General Land Registers (GLRs), have been computerized and updated from time to time. Two projects, one on Digitization of land records and the other on Survey of Defence land using modern technology have been undertaken. The guidelines for issuing No Objection Certificates for construction of buildings on lands adjoining Defence lands and instructions regarding ceding of possession of defence land have been issued. Audit of Defence lands is carried out from time to time.